

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP NO.287/2018
in
OA NO.3481/2017**

New Delhi this the 11th day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Thawar Dass Kukreja,
S/o late Dharam Dass Kukreja,
Resident of G-10, Lajpat Nagar IIND,
New Delhi-110024. ...Petitioner

(None)

VERSUS

1. Shri Raghav Chandra,
Secretary to GOI,
National Commission for
Scheduled Tribes,
6th Floor B Wing Lokanyak
Bhawan, Khan Market,
New Delhi-110003.
2. Ms. Leena Nair,
Secretary to GOI,
Ministry of Tribal Affairs,
7th Floor, A Wing, Shastri Bhawan,
New Delhi-110001. ...Respondents

(By advocate: Mr. Gyanendra Singh)

ORDER (Oral)

By Ms. Nita Chowdhury, Hon'ble Member (A):

Nobody appears for the applicant. Hence, we proceed with the matter under Rule 15 of the CAT (Procedure) Rules, 1987.

2. Counsel for the respondents draws our attention to his reply enclosing therewith Annexures R-1, R-2 and R-3. In the said orders, the details of the sanction of various amounts payable to the applicant are given and as per the details, the payments have been made to the applicant.

4. In view of the substantial compliance with the orders of this Tribunal, the CP is closed. Notices are discharged.

5. However, if applicant is still aggrieved, he is at liberty to challenge the order passed by the respondents, if he is so advised, in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

/1g/